

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Sir. In order to further promote private sector participation in developing defence equipment and platforms, a new chapter under “Buy and Make Indian” has been added to Defence Procurement Procedure. The Government is also in the process of formulating a new Defence Production Policy to enhance indigenous manufacture of defence equipment and platforms.

(c) and (d) Yes, Sir. The above steps are aimed at reducing the quantum of import of defence equipment by developing indigenous capabilities.

Air Enclave in Kerala

*87. SHRI M.P. ACHUTHAN: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has a proposal to set up an Air Enclave dedicated to Coast Guard in Thiruvananthapuram (Kerala); and

(b) if so, the details thereof and the steps being taken in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) No, Sir. However, Government has recently approved setting up of Coast Guard Air Enclave at Kochi for effective aerial surveillance of coastline of Kerala and adjoining sea areas.

Regiments operating in the country

*88. SHRIMATI RENUBALA PRADHAN: Will the Minister of DEFENCE be pleased to state:

(a) the number of regiments operating in the country and the personnel working in each of the regiments;

(b) the number of persons recruited from Orissa to different regiments during the last three years;

(c) whether there is any plan to establish any more regiments for the Indian Army; and

(d) whether there is any plan to establish Kalinga regiment based in Orissa, which is the longstanding demand of the people of the State?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) There are 23 Infantry Regiments with varying number of personnel based on constituent units.

(b) During 2006-07 to 2008-09, 2311 persons from Orissa have been recruited in the Indian Army.

(c) There is no plan to raise any new regiment in the Indian Army.

(d) No, Sir.

Terror strike in Pune

*89. SHRI N.K. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether in a major terror strike, a large number of persons were killed and injured at a famous Bakery in Pune (Maharashtra) on the evening of 13 February, 2010;
- (b) if so, the exact number of casualties and loss to properties etc.;
- (c) whether the various intelligence agencies had any clue of such terror strike;
- (d) the reports of CBI forensic group and NIA teams which visited the site; and
- (e) the steps taken by Union Government to tackle such terror strikes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):

(a) and (b) As per available information, as on 2.3.2010 (at 0600 hours), 17 persons have died in the terrorist incident in German Bakery in Pune, that occurred on 13.2.2010. Out of the above 17 persons, 5 are foreign nationals and 12 are Indian nationals. 47 injured persons have been discharged after indoor and outdoor treatment. Apart from the above, 09 injured persons are still admitted in the hospitals. Property valued at approximately Rs.5 lakh was damaged in the bomb blast.

(c) There were Intelligence inputs to indicate that certain places in Pune were on the target of terrorist outfits. Accordingly, on 9.10.2009, the State Police had issued detailed security measures to be employed by the major commercial establishments as a preventive step.

(d) A team of National Investigation Agency (NIA) and forensic experts examined the scene of incidence and shared its inference etc. with ATS, Maharashtra which is investigating the case.

(e) The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, and a number of important decisions and measures have been taken. These measures, *inter alia*, include augmenting the strength of Central Para-Military Forces, amendment of the CISF Act to enable deployment of CISF in joint venture of private industrial undertaking; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control, effective border management through border fencing, flood lighting, deployment of surveillance equipment and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule.

Funds under NCCF to States

*90. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state: